BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION No. 36 of 2023

IN

ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE ... APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

. …RESPONDENT(S)

WRITTEN SUBMISSION BY THE APPLICANT

INDEX

S.no	PARTICULARS	Page no.
1.	Written submission by the applicant	2-6
2.	**Annexure A-8** True copy of interim order in CIVIL APPEAL 3546 of 2023 before Hon'ble Supreme Court of India in the matter Agra Development Authority Vs Devanshu Bose and ORS arising from Original Application 329 of 2021 (in the instant matter) dated 4 December 2023	7-9
3.	**Annexure A-9** True copy of recent electricity bill of sewage treatment plant installed at the colony of Nalanda Town at Shamshabad Road District Agra.(Period: 1-10-2023 to 2-11- 2023)	10-12
4.	**Annexure A-10** True copy of recent electricity bill of sewage treatment plant installed at the colony of Nalanda Town at Shamshabad Road District Agra. (Period: 2023 to 2023)	13-15
5.	**Annexure A-11** Image/ Screenshot of the Youtube Video with Link of the area	16-17

14- DECEMBER- 2023 Filed by:

DEVANSHU BOSE (APPLICANT IN PERSON)

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION No. 36 of 2023

IN

ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE ... APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

. …RESPONDENT(S)

WRITTEN SUBMISSION BY THE APPLICANT

To,
The Hon'ble Chairperson
And His Companion Members
Principle Bench - National Green Tribunal

The humble submission of
the applicant abovenamed

MOST RESPECTFULLY SHOWETH:

1. It is submitted that R-1 Agra Development Authority is non compliant to the directions of Hon'ble National Green Tribunal in the instant matter till present day.

2. It is submitted that raw biohazardous sewage in lakhs of liters is still being discharged forcefully into the open fields by using a specialized electrical pump through underground pipeline connecting from septic tank at the site of green belt/non compliant STP.

3.The ulterior objective of R-1 Agra Development Authority is to evade the directions of managing sewage.

4. It is submitted that there is apprehension that going forward R-1 Agra Development Authority is going to

further delay the effective implementation of managing sewage citing central elections and election code of conduct restrictions in the coming months.

5. This delay is anticipated on the basis of previously cited reason by R-1 in their report dated 23 February 2022 wherein R-1 used election code of conduct as a shield to delay the implementation of directions of Hon'ble Tribunal.

6. It is submitted that Hon'ble Supreme Court has directed R-1 Agra Development Authority to provide the necessary evidence of compliance within the shortest possible time. True copy of the interim order in Civil Appeal 3546 of 2023 dated 4 December 2023 is annexed with this submission as **Annexure A-8** at page no. 7

7. It is submitted that electricity consumption of the site of STP at Nalanda Town was 1 (ONE) unit (0.57 unit rounded to ONE) for the duration of entire month of October 2023 with recorded demand of 0.46 KVA. True copy of the electricity bill is annexed as **Annexure A-9** at page no. 10

8. Further, it is submitted that electricity consumption of the site of STP at Nalanda Town was 609 (SIX HUNDREND AND NINE) units for the entire month of November 2023 with recorded load demand of 4.4 KVA. True copy of the electricity bill is annexed as **Annexure A-10** at page no. 13

Net electricity consumption wherein no entity is operating the STP is produced below for the duration from month of electricity installation to the latest electricity bill is summarised below:

S.no	Billing Month	Unit Consumption	Recorded Demand (In KVA)
1	May 2023	344	-
2	June 2023	472	4.63
3	July 2023	506	6.74
4	August 2023	414	5.47
5	September 2023	668	5.55
6	October 2023	268	4.56
7	November 2023	**1**	**0.46**
8	December 2023	**609**	**4.4**

9. According to R1- Agra Development Authority, it is not directly operating the STP, neither the colonizer entity or any other entity is operating the sewage treatment plant. **The consumption of electricity when no entity is operating the STP is a major lapse.**

10. The electricity consumption of the site of STP clearly demonstrates that electricity is being used for the purpose other than sewage treatment. The electricity is used to pump raw sewage from the septic tank to the open fields outside the gate of the colony of Nalanda Town.

11. It is submitted that State Pollution Control Board has knowledge of the group of individuals operating this sewage pumping operation but so far provisions of Water Act have not been invoked against the operators of illegal sewage pumping operation.

12. The privilege given by the State Pollution Control Board to the polluters is causing severe prejudice to the applicant and his neighbors.

13. The sewage pumping is done by use of force and rioting lead by one Vijay Sagar s/o Murari Lal, (an agent for government contracting business for Xylem and other companies who exclusively deal in area of government business), aided by one Umesh Sharma, Gopal Verma and few others.

14. There is extreme unreasonableness in the way the State Pollution Control Board is handling the instant issue by favoring the above mentioned group.

15. Under ordinary circumstance, no individual would ever be permitted to launch a sewage dumping operation Into the backyard of anyone's residence of any scale.

16. It is submitted that in the present circumstance, the R-1 Agra Development Authority and State Pollution Control Board have deliberately chosen to celebrate breakdown of rule of law.

17. It is submitted that several opportunities given by this Hon'ble Tribunal to the R-1 Agra Development Authority have been mis-interpreted as additional opportunities to delay and evade managing sewage.

18. It is submitted that considerable time has lapsed of more than 745 days since the applicant preferred the original application before this Hon'ble Tribunal. Therefore the need arises to hold erring officials of R-1 Agra Development Authority and State Pollution Control Board accountable.

19. Further, it is submitted that source of funds has not been disclosed by the R-1 Agra Development Authority for the payment towards environmental compensation.

20. It is submitted that if funds for the environmental compensation are not recovered from the erring officials by the R1- Agra Development Authority, it will cause severe miscarraige of justice.

21. It is submitted that to demonstrate the scale of raw sewage being discharged, URL with image of the recent video footage of one of the sites dated 2nd December 2023 is annexed as **Annexure A-11** at page no. 16

AGRA
14 December 2023

Filed by:
Devanshu Bose
Applicant in Person

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION No. 36 of 2023

IN

ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE ... APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

. …RESPONDENT(S)

Annexure A-8

True copy of interim order in CIVIL APPEAL 3546 of 2023 before Hon'ble Supreme Court of India in the matter Agra Development Authority Vs Devanshu Bose and ORS arising from Original Application 329 of 2021 (in the instant matter) dated 4 December 2023

ITEM NO.46 COURT NO.3 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3546/2023

AGRA DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

DEVANSHU BOSE & ORS. Respondent(s)

(FOR ADMISSION and IA No.97703/2023-STAY APPLICATION and IA No.97706/2023-EXEMPTION FROM FILING O.T.)

Date: 04-12-2023 This appeal was called on for a hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mrs. Ashwarya Bhati, A.S.G.
Mr. Sudhir Kulshreshtha, AOR
Mrs. Sushma Singh, Adv.

For Respondent(s) Caveator-in-person, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

The consent to establish mandates ensuring that the established treatment plant satisfies the requirements as per law. Respondent No. 3 - Uttar Pradesh Pollution Control Board will verify whether there are lapses/default and notify the appellant – Agra Development Authority who will rectify them and provide the necessary evidence of compliance within the shortest possible time. In case the violation persists, it will be open to respondent no. 3

Signature Not Verified
Digitally signed by
SWETA AHUJA
Date: 2023.12.07
17:35:20 IST
Reason:

– Uttar Pradesh Pollution Control Board to take steps in accordance with law, including the imposition of penalty etc.

Respondent No. 3 - Uttar Pradesh Pollution Control Board will file an affidavit within 12 weeks stating whether the appellant is complying the statutory norms and stipulations and in case of default, the action taken by them.

Re-list in March 2024.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION No. 36 of 2023

IN

ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE ... APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

. …RESPONDENT(S)

Annexure A-9

True copy of recent electricity bill of sewage treatment plant installed at the colony of Nalanda Town at Shamshabad Road District Agra.
(Period: 1-10-2023 to 2-11- 2023)

torrent POWER

TORRENT POWER LIMITED
CIN : L31200GJ2004PLC044068

November 2023 / 1 / 24 / 1 / 06 / 00184
Meter No. : CBC0001985
T No. : 3004813549
Bill Date : 03-11-23
11 KV FEEDER : TNSH -11KV Shamshabad Road -FDR

Scan & Pay
UPI BHARAT BILLPAY Paytm G Pay
PhonePe amazon pay freecharge
MobiKwik and many more !
Pay online on : connect.torrentpower.com
NET BANKING DEBIT/CREDIT CARD ALL MOBILE WALLETS

Mr. DEEPAK KUMAR S/O SHRI OM PRAKASH
SEWER TREATMENT PLANT NALANDA TOWN
SHAMSHABAD ROAD AGRA

SERVICE NO. / सर्विस नं	705154870
BILLING MONTH / बिल माह	NOVEMBER 2023
DUE DATE / देय तिथि	IMMEDIATE/तुरंत
AFTER DUE DATE / देय तिथि के बाद	रु 12499

CONTRACT DEMAND स्वीकृत डिमाण्ड	RECORDED DEMAND अंकित डिमाण्ड	BILL DEMAND बिल डिमाण्ड	EXCESS DEMAND अतिरिक्त डिमाण्ड
11.11(KVA)	0.46(KVA)	8.33(KVA)	

METERING DETAIL / मीटरिंग विवरण

Meter Serial No. / मीटर नं. CBC0001985

	MDKVA	KVAH
Past Reading / पिछली रीडिंग	____	2673.15
Present Reading / वर्तमान रीडिंग	____	2673.72
MF / गुणांक	1.00	1.00
Total / कुल	0.46	0.58

BILL DETAILS / बिल विवरण

Fixed Charges / फिक्स चार्ज	867.86
Energy Charges / ऊर्जा चार्ज	2.85
Electricity Duty / विद्युत कर	43.53
Regulatory Surcharge 1 / रेगुलेटरी सरचार्ज 1 @ 1.14%	0.00
Regulatory Surcharge 2 / रेगुलेटरी सरचार्ज 2 @ 4.28%	0.00
Other Charges / अन्य चार्ज	614.93
Total Current Dues / कुल वर्तमान देय राशि	**1529.17**
Arrears / अवशेष	10898.94
Late Payment Surcharge / विलम्बित देय अधिभार	71.12
Total Dues / कुल देय	**12499.23**

Pay by due date / देय तिथि तक
12499

Category / संयोजन टैरिफ	LMV 1C
Bill Type / बिल का प्रकार	NORMAL
Bill Days / बिल की अवधि	32
Current Reading Date / वर्तमान रीडिंग की तिथि	02-11-23
Previous Reading Date / पिछली रीडिंग की तिथि	01-10-23
Disconnection Date / विच्छेदन की तिथि	IMMEDIATE/ तुरंत
Last Payment Date / पिछले भुगतान की तिथि	04-09-23
Last Payment Amount / पिछले भुगतान की राशि	100.00
Last Payment Mode / पिछले भुगतान की मोड	ONLINE
Security Deposit / जमानत राशि	4000
Power Factor / पावर फैक्टर	80.00
Purpose / उद्देश्य	Domestic
अन्य टी.पी.एल अवशेष देय	0.00

Additional DVVNL Arrears / अतिरिक्त डीवीवीएनएल अवशेष

Principal Amount / मूल राशि	0.00
Interest / ब्याज	0.00
Total / कुल	**0.00**

Debit / Credit Note / Any Notice

Debit Note :- Misc. Debit 614.93
बकाया राशि के कारण यह संयोजन (कनेक्शन) विच्छेदन योग्य है।कृपया भुगतान तुरंत करें।

प्रिय ग्राहक, अब ऑनलाइन बिल भुगतान के लिए ऊपर छपे नये सुरक्षित क्यू0 आर0 कोड का प्रयोग कर किसी भी गेटवे से भुगतान का लाभ उठायें।

Notice / सूचना

कृपया यह सुनिश्चित करें कि विद्युत बिल का भुगतान 15 दिनों के अन्दर विच्छेदन तिथि से पूर्व करें, अन्यथा निर्धारित तिथि तक भुगतान नहीं किये जाने की स्थिति में आपका संयोजन विच्छेदन योग्य हो जायेगा। यह विद्युत बिल विद्युत अधिनियम–2003 की धारा–56 के तहत विद्युत आपूर्ति को विच्छेदन करने हेतु अग्रिम नोटिस के रूप में कार्य करेगा। उत्तर–प्रदेश विद्युत आपूर्ति अधिनियम–2005 के अनुच्छेद 4.36a का अवलोकन करें। विद्युत बिल कम नोटिस के आधार पर बिना भुगतान वाली बकाया धनराशि के संबंध में आपकी विद्युत आपूर्ति विच्छेदित कर दी जायेगी।

Please attach this coupon with cheque for payment at drop box.

Service No 705154870 Bill Due Date IMMEDIATE Amount Payable 12499

Amt. Payable before due date	**12499**
Additional DVVNL Arrears Payable	**0**
TPL Other Arrears Payable	**0**

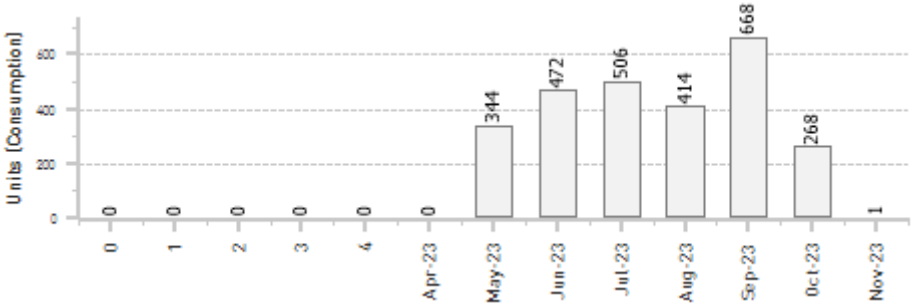
विद्युत दर अनुसूची 04-Aug-22 से प्रभावी

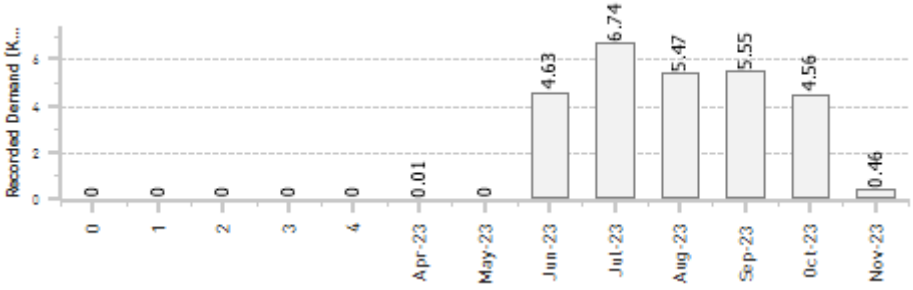
टैरिफ : एलएमवी–1(C)	लाइफ लाइन उपभोक्ता	अन्य घरेलू मीटर वाले उपभोक्ता
फिक्स चार्ज रु./kW/माह	(बिल डिमाण्ड 1 kw तक)	
बिलिंग डिमाण्ड*	50.00	110.00
यूनिट (kWh)	ऊर्जा चार्ज रु./kWh	ऊर्जा चार्ज रु./kWh
01-100 तक	3.00	N.A
01-150 तक	N.A	5.50
151-300 तक	N.A	6.00
301 से अधिक	N.A	6.50

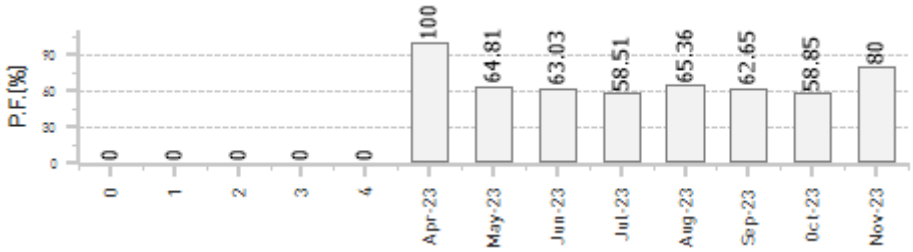
बिलिंग डिमाण्ड : माह के दौरान दर्ज की गयी अधिकतम डिमाण्ड अथवा स्वीकृत डिमाण्ड का 75% मे से जो भी अधिक है।

10 kW एवं इससे अधिक भार वाले संयोजन पर के.वि.ए.एच. शुल्क लागू होता है।(के.वि.ए.एच. शुल्क = कि.वॉ.शुल्क x0.9)।

कृपया अतिरिक्त प्रभार, रेगुलेटरी सरचार्ज, छूट एवं विस्तृत जानकारी के लिए यू.पी.ई.आर.सी. टैरिफ को संज्ञान में अवश्य लें।







Customer Care Centers

(Timings:9.00 AM TO 6.00 PM on Working Days)

Sanjay Place: 3, Poornanand Plaza, Opp. Ram Raghu Hospital,Church Road,Agra

Jaipur House: 286, Jaipur House, A. D. A Office Road, Agra

Pratap Pura: G-1 & G-2, 33/83 Adarsh Nagar, Pratap Pura, Near Saint Mary's Church, Agra

Contact No.

LT Helpline No. 0562-4242554 /2424554
Toll Free No. 18001803124
Emergency/Critical/Theft- 0562-2454444

Email ID

For LT Consumers
connect.agra@torrentpower.com

बिल भुगतान से संबंधित

बिल भुगतान के विकल्प:
(नेट बैंकिंग से भुगतान करने पर कोई अतिरिक्त शुल्क लागू नहीं हैं)

- ग्राहक सेवा केन्द्र
- RTGS द्वारा बिल भुगतान
- बिल भुगतान केन्द्र
- ऑनलाइन बिल भुगतान (connect.torrentpower.com)
- मोबाइल वैन

बिल भुगतान के निर्देश

कृपया बिल भुगतान(20,000 रु तक) नकदी/चैक/डिमाण्ड एवं(20,000 से अधिक) एकाउन्ट पेई या डिमाण्ड ड्राफ्ट – "टोरेन्ट पावर लिमिटेड" के नाम से लिखकर जमा करें। पोस्ट डेटेड एवं अन्य शहर का चैक/डिमाण्ड ड्राफ्ट मान्य नहीं है। अपना सर्विस कनैक्शन नं (SC NO.) एवं मोबाइल / फोन नम्बर चैक या डिमाण्ड ड्राफ्ट के पीछे अवश्य लिखें। अपने बिल भुगतान के पश्चात बिल भुगतान की रसीद अवश्य प्राप्त करें।

शिकायत का निवारण

उपभोक्ता अपनी शिकायत कॉल सेन्टर अथवा ग्राहक सेवा केन्द्र पर दर्ज करा सकते हैं। टोरेन्ट पावर द्वारा किये गये निस्तारण से असंतुष्ट होने पर अपनी समस्याओं के समाधान के लिये (विद्युत चोरी के मामले को छोड़कर) विद्युत उपभोक्ता व्यथा निवारण फोरम(CGRF) बी–696–698 कमला नगर, आगरा में व्यक्तिगत रूप से अथवा अन्य किसी अधिकृत व्यक्ति के माध्यम से रू.50/– के पोस्टल ऑर्डर के साथ अपनी शिकायत/प्रतिवेदन दे सकते हैं जिसका समाधान मा. फोरम् द्वारा यथासम्भव 3 माह में सुनिश्चित किया जायेगा। (दूरभाष–0562–2581069)

मा. फोरम के निर्णय से असंतुष्ट होने पर उपभोक्ता मा. विद्युत लोकपाल, तृतीय तल नेडा भवन, विभूति खण्ड, गोमती नगर, लखनऊ के यहां अपील कर सकते हैं।(दूरभाष–0522–2720856)।

डी.वी.वी.एन.एल. के बकाया की शिकायतों के सम्बन्ध में केदार नगर स्थित सबस्टेशन में कार्यरत् उच्च स्तरीय डी.वी.वी.एन.एल. समिति से किसी भी कार्य दिवस में प्रातः 10:30 बजे से अपरान्ह 03:30 बजे तक सम्पर्क कर सकते हैं।

HELP US TO SERVE YOU BETTER PLEASE PROVIDE / हमें आपकी सहायता करने के लिए कृपया दें।

Mobile No .....
मोबाईल नं .....

Email .....
ईमेल .....

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION No. 36 of 2023

IN

ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE ... APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

. …RESPONDENT(S)

Annexure A-10

True copy of recent electricity bill of sewage treatment plant installed at the colony of Nalanda Town at Shamshabad Road District Agra.

(Period: 2-11-2023 to 01-12-2023)

torrent POWER

TORRENT POWER LIMITED
CIN : L31200GJ2004PLC044068

December 2023 / 1 / 24 / 1 / 16 / 6 / 00186
Meter No. : CBC0001985
T No. : 3004813549
Bill Date : 06-12-23
11 KV FEEDER : TNSH -11KV Shamshabad Road -FDR

Scan & Pay

UPI BHARAT BILLPAY Paytm G Pay
PhonePe amazon pay freecharge
MobiKwik and many more !
Pay online on : connect.torrentpower.com
NET BANKING DEBIT/CREDIT CARD ALL MOBILE WALLETS

Mr. DEEPAK KUMAR S/O SHRI OM PRAKASH
SEWER TREATMENT PLANT NALANDA TOWN
SHAMSHABAD ROAD AGRA

SERVICE NO. सर्विस नं	**705154870**
BILLING MONTH बिल माह	**DECEMBER 2023**
DUE DATE देय तिथि	**IMMEDIATE/तुरंत**
AFTER DUE DATE देय तिथि के बाद	**रु 17574**

CONTRACT DEMAND स्वीकृत डिमाण्ड	RECORDED DEMAND अंकित डिमाण्ड	BILL DEMAND बिल डिमाण्ड	EXCESS DEMAND अतिरिक्त डिमाण्ड
11.11(KVA)	4.40(KVA)	8.33(KVA)	

METERING DETAIL / मीटरिंग विवरण

Meter Serial No. / मीटर नं. CBC0001985

	MDKVA	KVAH
Past Reading / पिछली रीडिंग	____	2673.72
Present Reading / वर्तमान रीडिंग	____	3283.00
MF / गुणांक	1.00	1.00
Total / कुल	4.40	609.28

BILL DETAILS / बिल विवरण

Fixed Charges / फिक्स चार्ज	786.50
Energy Charges / ऊर्जा चार्ज	3349.61
Electricity Duty / विद्युत कर	206.80
Regulatory Surcharge 1 / रेगुलेटरी सरचार्ज 1 @ 1.14%	0.00
Regulatory Surcharge 2 / रेगुलेटरी सरचार्ज 2 @ 4.28%	0.00
Other Charges / अन्य चार्ज	631.39

Total Current Dues / कुल वर्तमान देय राशि	**4974.3**
Arrears / अवशेष	12499.23
Late Payment Surcharge / विलम्बित देय अधिभार	100.56
Total Dues / कुल देय	**17574.09**

Pay by due date / देय तिथि तक
17574

Category / संयोजन टैरिफ	LMV 1C
Bill Type / बिल का प्रकार	NORMAL
Bill Days / बिल की अवधि	29
Current Reading Date / वर्तमान रीडिंग की तिथि	01-12-23
Previous Reading Date / पिछली रीडिंग की तिथि	02-11-23
Disconnection Date / विच्छेदन की तिथि	IMMEDIATE/ तुरंत
Last Payment Date / पिछले भुगतान की तिथि	04-09-23
Last Payment Amount / पिछले भुगतान की राशि	100.00
Last Payment Mode / पिछले भुगतान की मोड	ONLINE
Security Deposit / जमानत राशि	**4000**
Power Factor / पावर फैक्टर	54.70
Purpose / उद्देश्य	Domestic
अन्य टी.पी.एल अवशेष देय	**0.00**

Additional DVVNL Arrears / अतिरिक्त डीवीवीएनएल अवशेष

Principal Amount / मूल राशि	0.00
Interest / ब्याज	0.00
Total / कुल	**0.00**

Debit / Credit Note / Any Notice

Debit Note :- Misc. Debit 631.39
बकाया राशि के कारण यह संयोजन (कनेक्शन) विच्छेदन योग्य है।कृपया भुगतान तुरंत करें।

प्रिय ग्राहक, अब ऑनलाइन बिल भुगतान के लिए ऊपर छपे नये सुरक्षित क्यू0 आर0 कोड का प्रयोग कर किसी भी गेटवे से भुगतान का लाभ उठायें।

• प्रिय उपभोक्ता, सरकार द्वारा जारी 'एकमुश्त समाधान योजना' के अंतर्गत अपनी 31–10–23 तक की बकाया राशि (डी0वी0वी0एन0एल एवं टी0पी0एल) पर ब्याज माफी का लाभ उठाने के लिए 31–12–23 तक पंजीकरण कराने हेतु हमारे किसी भी ग्राहक सेवा केंद्र पर सम्पर्क करें। योजना के तहत शीघ्र पंजीकरण कराने वाले उपभोक्ताओं को अधिक लाभ दिया जाएगा।

Notice / सूचना

कृपया यह सुनिश्चित करें कि विद्युत बिल का भुगतान 15 दिनों के अन्दर विच्छेदन तिथि से पूर्व करें, अन्यथा निर्धारित तिथि तक भुगतान नहीं किये जाने की स्थिति में आपका संयोजन विच्छेदन योग्य हो जायेगा। यह विद्युत बिल विद्युत अधिनियम–2003 की धारा–56 के तहत विद्युत आपूर्ति को विच्छेदन करने हेतु अग्रिम नोटिस के रूप में कार्य करेगा। उत्तर–प्रदेश विद्युत आपूर्ति अधिनियम–2005 के अनुच्छेद 4.36a का अवलोकन करें। विद्युत बिल कम नोटिस के आधार पर बिना भुगतान वाली बकाया धनराशि के संबंध में आपकी विद्युत आपूर्ति विच्छेदित कर दी जायेगी।

Please attach this coupon with cheque for payment at drop box.

Service No 705154870 Bill Due Date IMMEDIATE Amount Payable 17574

Amt. Payable before due date	**17574**
Additional DVVNL Arrears Payable	**0**
TPL Other Arrears Payable	**0**

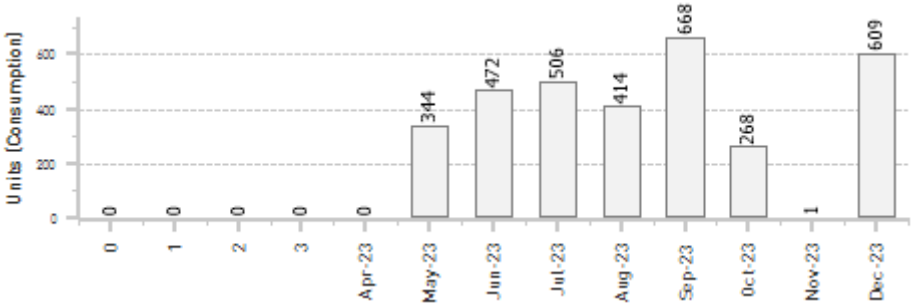
विद्युत दर अनुसूची 04-Aug-22 से प्रभावी

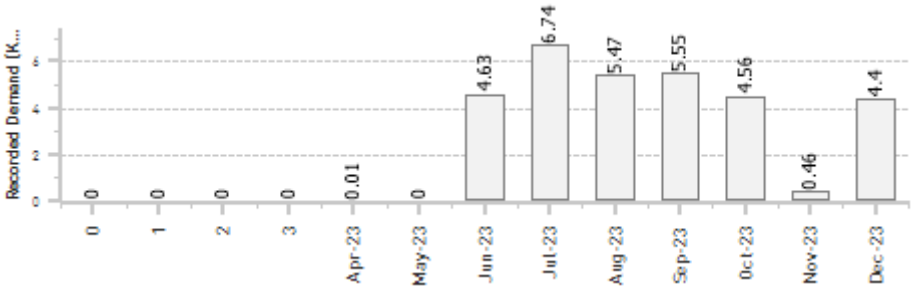
टैरिफ : एलएमवी–1(C)	लाइफ लाइन उपभोक्ता	अन्य घरेलू मीटर वाले उपभोक्ता
फिक्स चार्ज रु./kW/माह	(बिल डिमाण्ड 1 kw तक)	
बिलिंग डिमाण्ड*	50.00	110.00
यूनिट (kWh)	ऊर्जा चार्ज रु./kWh	ऊर्जा चार्ज रु./kWh
01-100 तक	3.00	N.A
01-150 तक	N.A	5.50
151-300 तक	N.A	6.00
301 से अधिक	N.A	6.50

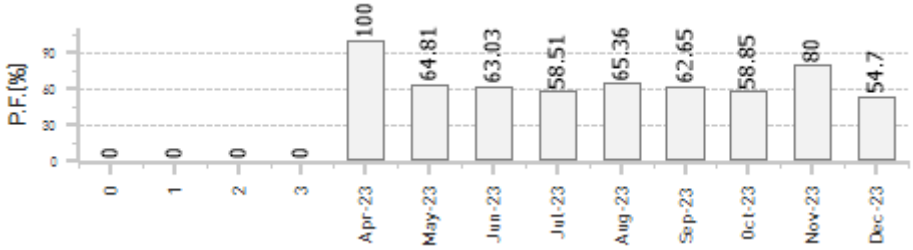
बिलिंग डिमाण्ड : माह के दौरान दर्ज की गयी अधिकतम डिमाण्ड अथवा स्वीकृत डिमाण्ड का 75% मे से जो भी अधिक है।

10 kW एवं इससे अधिक भार वाले संयोजन पर के.वि.ए.एच. शुल्क लागू होता है।(के.वि.ए.एच. शुल्क = कि.वॉ.शुल्क x0.9)।

कृपया अतिरिक्त प्रभार, रेगुलेटरी सरचार्ज, छूट एवं विस्तृत जानकारी के लिए यू.पी.ई.आर.सी. टैरिफ को संज्ञान में अवश्य लें।







Customer Care Centers

(Timings:9.00 AM TO 6.00 PM on Working Days)

Sanjay Place: 3, Poornanand Plaza, Opp. Ram Raghu Hospital,Church Road,Agra

Jaipur House: 286, Jaipur House, A. D. A Office Road, Agra

Pratap Pura: G-1 & G-2, 33/83 Adarsh Nagar, Pratap Pura, Near Saint Mary's Church, Agra

Contact No.

LT Helpline No. 0562-4242554 /2424554
Toll Free No. 18001803124
Emergency/Critical/Theft- 0562-2454444

Email ID

For LT Consumers
connect.agra@torrentpower.com

बिल भुगतान से संबंधित

बिल भुगतान के विकल्प:
(नेट बैंकिंग से भुगतान करने पर कोई अतिरिक्त शुल्क लागू नहीं हैं)

- ग्राहक सेवा केन्द्र
- RTGS द्वारा बिल भुगतान
- बिल भुगतान केन्द्र
- ऑनलाइन बिल भुगतान (connect.torrentpower.com)
- मोबाइल वैन

बिल भुगतान के निर्देश

कृपया बिल भुगतान(20,000 रु तक) नकदी/चैक/डिमाण्ड एवं(20,000 से अधिक) एकाउन्ट पेई या डिमाण्ड ड्राफ्ट – "टोरेन्ट पावर लिमिटेड" के नाम से लिखकर जमा करें। पोस्ट डेटेड एवं अन्य शहर का चैक/डिमाण्ड ड्राफ्ट मान्य नहीं है। अपना सर्विस कनैक्शन नं (SC NO.) एवं मोबाइल / फोन नम्बर चैक या डिमाण्ड ड्राफ्ट के पीछे अवश्य लिखें। अपने बिल भुगतान के पश्चात बिल भुगतान की रसीद अवश्य प्राप्त करें।

शिकायत का निवारण

उपभोक्ता अपनी शिकायत कॉल सेन्टर अथवा ग्राहक सेवा केन्द्र पर दर्ज करा सकते हैं। टोरेन्ट पावर द्वारा किये गये निस्तारण से असंतुष्ट होने पर अपनी समस्याओं के समाधान के लिये (विद्युत चोरी के मामले को छोड़कर) विद्युत उपभोक्ता व्यथा निवारण फोरम(CGRF) बी–696–698 कमला नगर, आगरा में व्यक्तिगत रूप से अथवा अन्य किसी अधिकृत व्यक्ति के माध्यम से रू.50/– के पोस्टल ऑर्डर के साथ अपनी शिकायत/प्रतिवेदन दे सकते हैं जिसका समाधान मा. फोरम् द्वारा यथासम्भव 3 माह में सुनिश्चित किया जायेगा। (दूरभाष–0562–2581069)

मा. फोरम के निर्णय से असंतुष्ट होने पर उपभोक्ता मा. विद्युत लोकपाल, तृतीय तल नेडा भवन, विभूति खण्ड, गोमती नगर, लखनऊ के यहां अपील कर सकते हैं।(दूरभाष–0522–2720856)।

डी.वी.वी.एन.एल. के बकाया की शिकायतों के सम्बन्ध में केदार नगर स्थित सबस्टेशन में कार्यरत् उच्च स्तरीय डी.वी.वी.एन.एल. समिति से किसी भी कार्य दिवस में प्रातः 10:30 बजे से अपरान्ह 03:30 बजे तक सम्पर्क कर सकते हैं।

HELP US TO SERVE YOU BETTER PLEASE PROVIDE / हमें आपकी सहायता करने के लिए कृपया दें।

Mobile No .....
मोबाईल नं .....

Email .....
ईमेल .....

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION No. 36 of 2023

IN

ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE ... APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

. …RESPONDENT(S)

Annexure A-11

Image/ Screenshot of the Youtube Video with Link of the area

(Dated 2nd December 2023)

Link:
https://youtu.be/DJSWhzzD0KM